## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2430 ANSWERED ON:05.02.2014 HARASSMENT OF IAS OFFICERS Antony Shri Anto

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government has received complaints from IAS officers regarding their undue harassment;

(b) if so, the details thereof including the number of cases received during the last three years, year-wise and State-wise; and

(c) the steps taken by the Government to safeguard IAS officers from undue harassment?

## Answer

## MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY)

(a) to (c) Representations have been received from various Associations of All India Services (AIS) Officers raising the issue of their unjustified suspensions of AIS Officers by State Governments. The provisions of AIS(D&A) Rules, 1969, provide a robust institutional framework against arbitrary suspension. However, an advisory dated 21.01.2014 has been issued by this Department to the Chief Secretaries of all the State Governments to ensure that the provisions relating to suspension laid down under the rules are scrupulously followed in their letter and spirit.